

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 104/MP/2018
Alongwith I.A. No.20/2018**

Subject : Petition seeking directions against the direct bilateral billing of Transmission Charges by the Respondent No.1, NRSS-XXXI (A) Transmission Limited on the Petitioner for the transmission system established in the State of Himachal Pradesh.

Date of Hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Himachal Pradesh State Electricity Board (HPSEB)

Respondents : NRSS XXXI (A) Transmission Limited and Others

Parties present : Shri Anand K. Ganesan, Advocate, HPSEB
Shri Joginder Singh, HPSEB
Shri Deepak Uppal, HPSEB
Shri B.M. Sud, HPSEB
Shri B.Vamsi, PGCIL
Shri J. Mazumder, PGCIL
Shri K.K Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed *inter-alia* for seeking declaration that the NRSS XXXI (A) Transmission Ltd. (NRSS XXXI) is not entitled to the recovery of the entire YTC from the SCoD of the transmission system from the Petitioner. However, as per the TSA, NRSS XXXI is entitled to recover the YTC from the SCoD only under the PoC mechanism. Learned counsel for the Petitioner further submitted that the Petitioner has filed an Interlocutory Application for seeking direction to NRSS XXXI not to recover the transmission charges from the Petitioner and to restrain NRSS XXXI from taking any coercive action against the Petitioner till the disposal of the petition.

2. The representative of PGCIL submitted that non-payment of transmission charges is affecting the revenue of the company and requested the Commission to direct the Petitioner to pay the outstanding transmission charges.

3. After hearing the learned counsel for the Petitioner and the representative of PGCIL, the Commission declined to issue any directions without hearing the parties. The Commission admitted the petition and directed to issue notice to the respondents on petition as well as on the I.A.

4. The Commission directed the Petitioner to serve copy of the petition and I.A. on the respondents immediately, if not served already. The respondents were directed to file their replies, by 10.5.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.5.2018.

5. The Commission directed the Petitioner to submit the following information on affidavit, on or before 15.5.2018:

(a) Details of owner of Downstream system of 400/200/132 kV sub-station at Kala Amb and bays at Kala sub-station? Submit the relevant SCM minutes and also the scope which was finalized;

(b) Coloured single line diagram along with upstream/ downstream network details for 400/220 kV sub-station at Kala Amb?

6. The Commission directed the PGCIL to submit the following information/ clarification on affidavit, on or before 15.5.2018:

(a) Whether downstream 220 kV lines were part of system strengthening scheme; and

(b) Action taken by PGCIL in response to Petitioner's letter dated 2.6.2017.

7. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

8. The petition and the I.A. shall be listed for hearing on 29.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**